

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A.No.1154 of 1998

New Delhi, this 1st day of March, 1999.

(8)

HON'BLE MR. K. MUTHUKUMAR, MEMBER(A)

Parkash Singh
S/o Shri Bali Ram
R/o E-43 Railway Colony
Collage Lane
Tilak Bridge
New Delhi.

... Applicant

By Advocate: Shri R.K. Shukla

versus

1. The General Manager
Northern Railway
Baroda House
New Delhi.

2. The Sr. Divisional Personnel Officer
Northern Railway
Baroda House
New Delhi.

... Respondents

By Advocate: Shri B. S. Jain

O R D E R (ORAL)

HON'BLE MR. K. MUTHUKUMAR, MEMBER(A)

The learned counsel for the applicant submits that the respondents have filed a reply including copy of the P.P.O. dated 1.12.1998 and since he has not been able to contact his client he submits that the O.A. may be disposed of on the basis of the submissions made by the learned counsel for the respondents.

2. The reliefs sought in the application is for disbursement of pensionary benefits to the applicant. The respondents have issued the Pension Payment Advice which is annexed as Annexure R-1 to the counter reply. The

applicant had retired on invalid pension with effect from 17.6.1995. The respondents admit that there had been some delay in the finalization of pension and it took some time to verify the applicant's casual labour/substitute service.

3. The applicant has claimed interest for delayed pension @ 18% from the date it became due to him. The applicant had made representations as early as in April 1996. Assuming that some time is taken for verification of this matter, still a delay of about thirty months is there in the disbursal of the pensionary benefits. Accordingly, this application is disposed of with a direction to the respondents to pay interest @ 12% on the monthly pension due for a period upto a maximum of 30 months. The interest has to be calculated on the basis of the time delayed for each monthly payment of pension. This interest will be calculated and disbursed to the applicant within a period of three months from today.

4. This O.A. is disposed of with the above directions. There shall be no order as to costs.


(K. Muthukumar)
Member(A)